

1984 के 'नवभारत टाइम्स' में छपी यह खबर देखी है।

(ख) इस सम्मेलन में अमरीका सरकार का कोई भी अधिकारी उपस्थित नहीं था। तथापि न्यूयार्क राज्य के गवर्नर ने एक संदेश भेजा था जिसे उनके जातीय मामलों के सहायक ने पढ़ा था। यह संदेश शुभकामना के रूप में था। अमरीकी सरकार ने इस सम्मेलन से किसी प्रकार का ताल्लुक होने का अधिकारिक रूप से खंडन किया है।

(ग) वाशिंगटन स्थित हमारे राजदूत ने और न्यूयार्क स्थित हमारे प्रधान कौंसल ने यह मामला अमरीका सरकार के साथ उठाया है।

Indo-Soviet Joint Space Flight

4304. SHRI K. A. SWAMI :
SHRI M. ARUNACHALAM :

Will the PRIME MINISTER be pleased to state :

(a) whether the scientific data gathered during the recent Indo-Soviet joint space flight has been analysed; and

(b) if so, details of the analysis and how it is expected to advance our knowledge of space science ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT : (SHRI SHIVRAJ V. PATIL) : (a) and (b) The data are in the process of detailed analyses and conclusions can be arrived at only after completion of the same. Results are expected to advance our knowledge on various aspects of the effects of space flight on human beings, material processing in space and remote sensing techniques for soil study, forestry, mapping etc.

Grant of Visa to British National in India

4305. SHRI HIRALAL R. PARAMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the changes made in June, 1984 in the relevant Acts and Rules relating to requirements of visa/registration of British Nationals already entered or entering India;

(b) the instruction/guidelines issued for grant of such visa/registration;

(c) the (i) particulars of British Nationals presently in Delhi/Bombay who have sought/got visa recently, (ii) grounds on which it has been sought; and (iii) period for which it has been granted in each individual case;

(d) the grounds on which permanent settlements can be allowed to the British Nationals already entered or entering India; and

(e) the particulars of persons who have recently requested for such permanent settlements in India, the grounds for such requests and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Till the Middle of June, 1984, British Nationals were exempted from obtaining visas for entry into India unless they were coming for or in connection with Missionary work. The Passport (Entry into India) Rules, 1950 and the Registration of Foreigners (Exemption) Order, 1957 have been amended on 13th June, 1984 to cover such nationals of all categories under the visa system and also to provide for their Registration in case the intended duration of stay in India exceeds ninety days.

(b) Indian Mission abroad are to deal with visa applications from such persons on merits, as done in the case of